

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 263/MP/2022

Subject	:	Petition under Section 79 of the Electricity Act, 2003 for direction to Odisha Power Transmission Company Limited (OPTCL) to refund the excess paid wheeling charges and short-term open access charges along with interest in respect of its transmission system of 220 kV D/C Rourkela-Tarkera-Budhipadar-Korba (Budhipadar-Korba Circuit 2 & 3-Odisha Portion) line and associated sub-station bays to MPPMCL.
Date of Hearing	:	5.12.2023
Coram	:	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Madhya Pradesh Power Management Company Limited (MPPMCL)
Respondents	:	Odisha Power Transmission Co. Limited (OPTCL) & 6 Others
Parties Present	:	Shri Aditya Singh, Advocate, MPPMCL Shri R.K. Mehta, Advocate, OPTCL Shri Anup Jain, Advocate, MSEDCL Shri Anand Ganesan, Advocate, GUVNL Ms. Kriti Soni, Advocate, GUVNL

Record of Proceedings

Learned counsel for Respondent No.1, OPTCL, submitted that GUVNL has filed its reply and the Petitioner/MPPMCL has filed its rejoinder to the reply of OPTCL. He further submitted that in compliance with the Commission's Record of Proceedings for the hearing dated 3.8.2023, OPTCL has paid Rs.10 crore to the Petitioner/MPPMCL and has also filed a compliance affidavit dated 7.11.2023. He sought time to file additional submissions/rejoinder to the reply of GUVNL and MPPMCL.

2. Learned counsel for MSEDCL sought time to file a reply.

3. In response to a query of the Commission, the learned counsel for MPPMCL submitted that the claim made by Gujarat claim pertains to 1997-98 and the Petitioner's claim is for the period from 1998-2011.



4. The Commission allowed the request of OPTCL for time. The Commission directed all the Respondents, including MSEDCL, to file their replies on admissibility/limitation, if not already filed, by 29.12.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 12.1.2024. The Commission also permitted OPTCL to file additional submissions/ rejoinder to the reply of GUVNL and MPPMCL on an affidavit by 12.1.2024, with an advance copy to the Petitioner.

5. The Commission also observed that the due date for filing the replies and rejoinder should be strictly adhered to, and no extension of time will be granted.

6. The matter will be listed for further hearing on 8.3.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

